

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 105**  
**(IB)-1493(PB)/2018**

**IN THE MATTER OF:**

Enkay (India) Rubber Co. Pvt. Ltd. .... Applicant/petitioner

Vs.

Sumeru Processors Pvt. Ltd. .... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 31.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the Petitioner/Applicant: Mr. G.K. Jain, CA

For the respondent Mr. Narendra H. Sharma and Ms. Anindita Saha, Advs.

**ORDER**

Learned counsel for the respondent states that reply shall be filed during the course of the day with a copy in advance to the special attorney for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

It is made clear that pendency of any talks for settlement would not be a ground for non-filing of the pleadings.

List for arguments on 26.02.2019.

Sd/-

(M. M. KUMAR)  
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)